IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 1554 of 2019

…

Md. Gulzar Hussain Ansari .... Petitioner

-V e r s u s-

The State of Jharkhand ..... Opposite Party

…

Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

…

For the Petitioner : Mr. Suraj Singh, Advocate.
For the State : Ms. Vandana Bharti, APP.
For the Opposite Party No. 2 :- Mr. Pankaj Srivastava, Advocate.

…

05/26.06.2020

1. Learned counsel for the petitioner and learned A.P.P. are present.

2. Mr. Pankaj Srivastava, learned counsel for the Opposite Party No. 2 has submitted that he is appearing on behalf of the Opposite Party No. 2 i.e. the informant and prays that the copy of the Revision as well as the interlocutory application (I.A. No. 2236 of 2020) be supplied to him.

3. Learned counsel for the petitioner undertakes to serve the copies of the revision application and interlocutory application (I.A. No. 2236 of 2020) to the learned counsel for Opposite Party No. 2.

4. Heard. The lower court records have been received. The revision is admitted for hearing. Office to list the matter on 27.07.2020.

(AMITAV K. GUPTA, J.)

APK